

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 47 OF 2018

Dated: 2nd August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation **Appellant(s)**
Versus
West Bengal Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant(s) : Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

ORDER

The learned counsel, Mr. C.K. Rai, appearing for the first Respondent prays for another six weeks time to file his reply in this matter.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

Another six weeks time is extended to the learned counsel appearing for the first Respondent to file his reply in this matter. He may file the same along with necessary application by 14.09.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 05.10.2018, after duly serving copy on the other side.

List this matter on **02.11.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey)
Technical Member
Vt/js

(Justice N. K. Patil)
Judicial Member